

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.1

COMP.APPL/ 88(CH)2024  
And

CA(CAA) No. 13/Chd/Hry/2024  
(1st Motion)

**IN THE MATTER OF:**

Redbus India Pvt Ltd

...Transferor Company

And

Makemytrip (India) Pvt. Ltd.

...Transferee Company

**Under Section:** 230-232, CA 2013, Rule 11 of NCLT

**Order delivered on 19.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner :

Mr. Deepak Suri, Advocate  
Mr. Sanjeev Jain, Advocate  
Mr. K.V. Singhal, Advocate

**ORDER**

**Company Application/88(CH)2024 and CA(CAA) No. 13/Chd/Hry/2024**

The present application has been filed to place on record the consent of the secured creditors, i.e. ICICI Bank and HDFC Bank. The same is taken on record. Thus, **Company Application No. 88(CH)2024** is ***disposed of accordingly*** and tagged with the main petition for further reference purposes.

On perusal of the records, it is seen that there are number of private complaints pending against Redbus India Pvt. Ltd. and there may be some criminal complaints also, so Ld. Counsel for the Petitioner Company No. 1 is directed to place on record the separate list of the private complaints including the criminal complaints, if any, against the Petitioner Company No. 1, i.e. Redbus India Pvt. Ltd. and a specific affidavit on behalf of Petitioner Company No. 2 under Section 230(2) of the Companies Act, 2013 stating that all the private complaints except the criminal complaints will be the responsibility and liability of the petitioner No. 2 i.e. resulting company and the said affidavit be signed by the Authorized Signatory after passing specific regulation to that effect by the management of Petitioner company No. 2 within one week.

At the same time, Ld. Counsel for the Petitioner is directed to file the audited provisional accounts to the date of the list of equity shareholders, secured and unsecured creditors, and the affidavit specifying the provisions under which they are exempted for issuing the notice under the Competition Commission of India giving related details thereon within one week. List on 03.05.2024 in the supplementary list.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**